

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-24/2003/7028 /A

From :- Smti. Jayashree Bora
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abu Saleh Badrudduza Laskar,
District & Sessions Judge,
Dima Hasao, Haflong.

Dated, Guwahati the nd 22 August, 2024.

Sub: **Earned leave.**

Ref:- Your letter No. DJ/DH/I-1/2024/2117/Estt., dtd. 19.08.2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for six days w.e.f. 02.09.2024 to 07.09.2024** (prefixing 01.09.2024; suffixing 08.09.2024), **along with station leave permission, from the evening of 31.08.2024 till the morning of 09.09.2024**, has been granted. Further, you are to hand over charge to the Civil Judge (Sr.Div.) & Assistant Sessions Judge, Dima Hasao, and in his absence, to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-24/2003/ 7029 - 7030/A dated , 22-08-24

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the leave application in prescribed format is enclosed herewith.
- ✓ 2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

[Signature]